

the Sea Customs Act and Foreign Exchange Regulation Act, following the alleged seizure of large quantities of gold from them intended for smuggling;

(b) what are the countries of registration of the two ships in which these Chinese sailors were employed and who are the owners of these ships; and

(c) what has been the final outcome of the cases launched against them?

The Minister of Finance (Shri Morarji Desai): (a) Twelve Chinese Sailors (11 of s.s. Hang Sang and one of M. V. Halidis) were arrested by the Calcutta Customs authorities following the seizure of 1154 tolas of gold from the sailors of s.s. Hang Sang and 160 tolas of gold from that of M. V. Halidis on the night of the 23rd June, 1960.

(b) S. S. Hang Sang is a British cargo vessel registered at Hongkong and owned by the Indo-China Steam Navigation Company Limited, M. V. Halidis is a Norwegian cargo vessel registered at Drammen (Norway) and owned by Bruusgaard Kiosterud and Company, Drammen.

(c) The cases are pending before court of law.

Midday Meals to Scheduled Caste and Scheduled Tribe Students

884. Shri Jinachandran: Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that midday meal grants are given for Scheduled Caste and Scheduled Tribe Students studying in Government Welfare Schools and other Tribal Schools at 15 nP. per head;

(b) whether Government are also aware that such grants are not paid to all tribal children in schools run by recognised non-official organisations; and

(c) what steps Government are going to take to stop this discrimination and allow grants to all students?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Certain State Governments give midday meal grants to Scheduled Caste and Scheduled Tribe Students under the Backward Classes Sector of the Second Five Year Plan of the respective States. The rates of grants differ from State to State.

(b) and (c). The coverage of children under the scheme is decided by the State Governments concerned and the discrimination if any may be due to differing needs, or limitation of funds. The matter is one for the State Governments concerned to deal with.

Development Loan Fund Receipt

885. Shri Parulekar: Will the Minister of Finance be pleased to state the total amount received upto March, 1960 from the Development Loan Fund for different projects?

The Minister of Finance (Shri Morarji Desai):

Sanctioned:	Rs. 92.8 crores
Utilised:	Rs. 43.58 crores

Grants for Scheduled Castes and Scheduled Tribes

**886. { Shri Halder:
Shri Nagi Reddy:**

Will the Minister of Home Affairs be pleased to state:

(a) the names of organisations to whom the Central grants have been given in respect of Scheduled Castes and Scheduled Tribes during 1959-60; and

(b) the amount of grant given to each organisation?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b).